

Company from the Register of Companies on 31.03.2022 maintained by them by issuing notice in Form STK-1, STK-5 and STK-7 under section 248(4)(1) for removal of the name of the Company from the Register of Companies under section 248(1) of the Companies Act, 2013 and rule 3 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016 due to defaults in statutory compliances, namely, failure to file Financial Statements and Annual Returns and failure to do business for more than two years.

5. Ld. Counsel appearing for the Petitioner company, the Company did not file the Annual Returns and Balance Sheet of the company with the RoC from 2017-18 to 2021-2022, due to inadvertence. However, the MCA data shows that the Company did not file the Balance Sheet of the company from 2017-18 to 2021-2022. Even while considering the defaults as submitted by the Ld. Counsel, there is a default of five (5) years till striking off the Company. Taking into consideration further delay of two (2) year in filing the present Petition, total years of default is seven (7) years.
6. The Petitioner Company has enclosed the Unaudited/Audited Accounts for the Financial Years 2017-18 to 2022-23. The Petitioner Company has enclosed the Income Tax Returns for the Financial Years 2021-22 to 2022-23.
7. The Respondent has filed its report and reiterates that the name of the Company was struck off as the company was not carrying on any business or operation for a continuous period of more than two years.
8. On hearing the submissions of the Ld. Counsel appearing on behalf of Petitioner and on perusal of the Report of Registrar of Companies, Mumbai, Maharashtra, the Audited/Unaudited Accounts submitted by the Petitioner Company and other documents placed on record, the Bench is of the

considered view that the company is functioning and deserve to be restored.

9. Given the above facts and circumstances, we are satisfied that the prayer sought by the Petitioner company deserves to **be allowed**.
10. Accordingly, Company Application bearing No.: APPEAL/11(MB)2024 (Lifefour Multitrading Private Limited), filed by its Director/Shareholder; Mr. Balu Gagan Singh, under section 252 of the Companies Act, 2013, seeking restoration of the Company's name in the Register of Companies maintained by the Registrar of Companies, Mumbai, Maharashtra is **allowed** on the following terms:
11. The Respondent Registrar of Companies, Maharashtra, Pune, is directed to restore the name of the Petitioner Company, viz., (Lifefour Multitrading Private Limited, to the Register of Companies subject to payment of a sum of Rs.1,75,000/- (Rupees One Lakh Seventy Five Thousand Only) as cost to be paid online through Bharatkosh in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs, Mumbai" within thirty days from the date of receipt of a copy of this Order; and
12. Upon such restoration, the Petitioner Company shall file all its pending financial statements and Annual Returns with all the applicable fees and late fees with the Respondent Registrar of Companies within thirty (30) days from the date on which the name of the Company is restored to the Register;
failing which, this order will stand vacated automatically.
13. Upon restoration of the name of the Petitioner Company to the Register of Companies after complying with the terms mentioned above, the Registrar of Companies, Maharashtra, Pune, shall issue appropriate communications

to the bank authorities for de-freezing the accounts of the Petitioner Company.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)